

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 375
ANSWERED ON TUESDAY, 03rd FEBRUARY 2026**

Resolution of corporate frauds

375 Shri Raghav Chadha:

Will the Minister of *Corporate Affairs* be pleased to state:

- (a) whether Government is investigating corporate fraud cases, including instances of prolonged pendency and if so, details thereof;
- (b) the steps taken by Government to expedite the investigation and prosecution of corporate frauds;
- (c) whether there is any coordination mechanism in place with investigative and prosecuting agencies and if so, the details thereof;
- (d) the details of corporate fraud cases dealt with during the last five years, year-wise, and
- (e) the details on the current trends in pendency and conviction rates in corporate fraud cases?

ANSWER

Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways

(Shri Harsh Malhotra)

(a) to (c) The Ministry of Corporate Affairs takes action against frauds as defined under section 447 of the Companies Act, 2013. Investigation in the matter of serious frauds are assigned to the Serious Fraud Investigation Office (SFIO) under section 212 of Companies Act, 2013 while the Regional Directors (RDs) investigate under section 210 of the Companies Act, 2013.

All the investigation reports are to be submitted within the prescribed time limit as per investigation orders, however, on account of complexities in investigations reported by Investigating Officers, extension of time is ordered on case to case basis. The progress of investigation is reviewed from time to time. Similarly, prosecution cases are monitored through Legal Information Management and Briefing System (LIMBS).

There is mechanism for collaboration and data integration among enforcement and intelligence agencies through Regional Economic Intelligence Committees at Regional level and Central Economic Intelligence Bureau at Central level.

(d) & (e) During the last 05 financial years, investigation reports submitted to the Central Government are as under: -

Financial year	Number of Investigation reports submitted by Regional Directors	Number of Investigation reports submitted by SFIO
2020-2021	29	7
2021-2022	44	13
2022-2023	47	19
2023-2024	64	18
2024-2025	23	22
Total	208	79

On these reports, suitable instructions have been issued for further action.

During the period from 01.04.2020 to 31.03.2025, 88 prosecutions have been filed under section 447 of the Companies Act, 2013 and are pending in various Courts. During this period, no conviction under section 447 of the Act has been reported.
